



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Jun/202627/6

DATED: 19/06/2026

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Jun/202627/6 dated 19/06/2026 of Norms Committee - VI for the year 2026-27 was held on 19/06/2026 under the Chairmanship of LOKESH H D, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Raj Kumari Singh, Deputy DGFT	DGFT(HQ)
2	Shri Sandip R. Kote	M/o Food Processing Industries
3	Shri Dineshnarain Mathur, Technical Consultant	DGFT
4	Shri Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	INDERCHAND SITARAM
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM APPLY 00001193AM27
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. Tech-2, the firm is required to submit the following information/justification: (i) Whether import quantity applied is inclusive of 10% wastage as envisaged in Para 4E of the license. (ii) Net content of import item in the export. (iii) Past production-consumption data certified by CA for the last three years. The case stands deferred.	

Case No.	2 / NC/6/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	RAVI FOODS PVT LTD.
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM APPLY 00004706AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and decided to defer the case as comments are awaited from MoFPI.	

Case No.	3 / NC/6/MEET/Jun/202627/6
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM APPLY 00001289AM27
RA File Number	NA

Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI, allowing the following inputs:					
Export Serial No.	Export Item Name	Quantity	Import S. No	Import Item Name	Quantity
1	INSTANT FAT FILLED POWDER (Containing 30% of Palm Fat and 16% Protein)	500 MTs	1	REFINED BLEACHED AND DEODORIZED PALMOLEIN (RBD PALMOLEIN)	150 MTs
1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for 1 year from the date of uploading the minutes on the DGFT website. 2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms. 3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. 4. The Import should be monitored as per CIF value conditions prescribed under DFT Policy Notification No.59/2015-2020 dated 21.02.2023. RA may take subsequent consequential action accordingly.					

Case No.	4 / NC/6/MEET/Jun/202627/6				
Case Status	Case Approved				
Party Name	GADRE MARINE EXPORT PVT LTD				
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026				
HQ File Number	HQRNORM APPLY 00001322AM27				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., CIFT, allowing the following inputs:					
Export	Export Item Name	Quantity	Import S.	Import Item Name	Quantity

Serial No.			No		
1	Frozen Imitation Crab Sticks, Chunk, Bites, Flakes, Claws, Shredded, Shrimp tails, Lobster Tails, Scallop, Shrimp Skewers, Crab Meat Stick, Crab Meat Flake, Super Snow Crab, Surimi Snow Leg Style, Chilled Imitation Crab Shreds, Surimi Snow Leg Style, Crab Flakes, Super Snow Crab, Crab Chunk etc	2200000.0 Kg	1 to 20	As per application	As applied

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for 1 year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

4. The Import should be monitored as per CIF value conditions prescribed under DFT Policy Notification No.59/2015-2020 dated 21.02.2023.

RA may take subsequent consequential action accordingly

Case No.	5 / NC/6/MEET/Jun/202627/6				
Case Status	Case Approved				
Party Name	RAVI FOODS PVT LTD.				
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026				
HQ File Number	HQRNORM APPLY 00004705AM26				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI, allowing the following inputs:					
Export Serial	Export Item Name	Quantity	Import S. No	Import Item Name	Quantity

No.					
1	Biscuits	500000.0 Kg	1	WHEAT FLOUR (Other than wheat gluten)	230000 Kg
			2	CANE SUGAR	90000 Kg
			3	Vegetable Fats (Vanaspathi-Hydrogenated Vegetable Oil)	90000 Kg
			4	Leavening Agent (Yeast)	2000 Kg
			5	Emulsifier (Glycerol Monostearate)	500 Kg
			6	Food Flavour (Ethyl Vanillin)	1000 Kg
			7	Maize Starch	2500 Kg
			8	Food Colour (Caramel Colour)	50 Kg
			9	Antioxidant (Citric Acid)	50 Kg
			10	Cocoa Powder	4500 Kg
			11	Dietary Fibre(Wheat Bran)	5000 Kg
			12	Whey Powder	25000 Kg
			13	PP Granula	As per packaging norms
			14	Relevant Paper (50 to 150 GSM)	As per packaging norms
			15	Relevant PAPER BOARD (100 to 300 GSM)	As per packaging norms

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for 1 year from the date of uploading the minutes on the DGFT website.
2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.
4. The Import should be monitored as per CIF value conditions prescribed under DFT Policy Notification No.59/2015-2020 dated 21.02.2023.

RA may take subsequent consequential action accordingly

Case No.	6 / NC/6/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	PORUS AGRI EXPORT
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM APPLY 00004702AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the following information/justification:	
(i) Moisture analysis reports, material balance statements and supporting data indicating stage-wise rejections/losses to substantiate the claimed wastages.	
The case stands deferred.	

Case No.	7 / NC/6/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM APPLY 00004491AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and noted that the export/import items are Textile items. Hence, the committee decided to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	8 / NC/6/MEET/Jun/202627/6
Case Status	Case Approved
Party Name	KAMALA CONSUMER CARE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM APPLY 00004390AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity	Import S. No	Import Item Name	Quantity
1	Chocolate Coated Wafers and Chocolate Containing Wafers	500000.0 Kg	1	Maida	150000 Kg
			2	Cane Sugar	1,73,110 Kg
			3	Vegetable Fats (RBD Palmolien)	72,699 Kg
			4	Cocoa Powder	24,513 Kg
			5	Salt	448 Kg
			6	Starch (Maize)	4,716 Kg
			7	Skimmed Milk Powder	8150 Kg

			8	Whey Powder	5000 Kg
			9	Cocoa Mass (Cocoa Liquor)	500 Kg
			10	Cocoa Butter	8,071 Kg
			11	Hazlenut Paste	7,538 Kg
			12	Malto Dextrine	659 Kg
			13	HDPE Granules	As per packing policy
			14	Relevant Paper (50 to 150 GSM)	As per packing policy
			15	Relevant Paper Board (100 GSM to 300 GSM)	As per packing policy

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for 1 year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

4. The Import should be monitored as per CIF value conditions prescribed under DFT Policy Notification No.59/2015-2020 dated 21.02.2023.

RA may take subsequent consequential action accordingly

Case No.	9 / NC/6/MEET/Jun/202627/6
Case Status	Case Approved
Party Name	KAMALA CONSUMER CARE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM APPLY 00004388AM26
RA File Number	NA

Licence No and Date		NA			
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI, allowing the following inputs:					
Export Serial No.	Export Item Name	Quantity	Import S. No	Import Item Name	Quantity
1	Chocolate Coated Wafers and Chocolate Containing Wafers	500000.0 Kg	1	Cane Sugar	2,59,798 Kg
			2	Vegetable Fats (RBD Palmolien)	1,06,665 Kg
			3	Cocoa Powder	34,708 Kg
			4	Salt	1,930 Kg
			5	Liquid Glucose	7471 Kg
			6	Skimmed Milk Powder	35,728 Kg
			7	Hazlenut Paste	4,083 Kg
			8	Whey Powder	3388 Kg
			9	Cocoa Butter	4,594 Kg
			10	Starch (Maize)	1686 Kg
			11	Food Colour (Caramel Colour)	29 Kg
			12	Malto Dextrine	5609 Kg
			13	Cocoa mass	134 Kg
			14	HDPE Granules	As per packing policy

			15	Relevant Paper (50 to 150 GSM)	As per packing policy
			16	Relevant Paper Board (100 GSM to 300 GSM)	As per packing policy

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for 1 year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

4. The Import should be monitored as per CIF value conditions prescribed under DFT Policy Notification No.59/2015-2020 dated 21.02.2023.

RA may take subsequent consequential action accordingly

Case No.	10 / NC/6/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	AB MAURI INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM APPLY 00004721AM26
RA File Number	NA
Licence No and Date	3110009728/30/01/2003
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. Tech-2, the firm is required to submit the following information/justification: (i) Claimed wastage and the value addition involved in the processing of the products. The case stands deferred	

Case No.	11 / NC/6/MEET/Jun/202627/6
Case Status	Case Deferred

Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM REVIW00004712AM26
RA File Number	092404000119 AM17
Licence No and Date	0910063782/09/06/2016
Norms Committee Decision:	
The committee considered the case as per agenda and decided to defer the case as comments are awaited from MoFPI.	

Case No.	12 / NC/6/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM REVIW00004711AM26
RA File Number	092404000119 AM17
Licence No and Date	0910063782/09/06/2016
Norms Committee Decision:	
The committee considered the case as per agenda and decided to defer the case as comments are awaited from MoFPI.	

Case No.	13 / NC/6/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	BIO-GEN EXTRACTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM REVIW00004066AM26
RA File Number	07AX04000204 AM22
Licence No and Date	0711003271/21/02/2022
Norms Committee Decision:	
The committee considered the case as per agenda and decided to defer the case as comments are awaited from CIFT.	

Case No.	14 / NC/6/MEET/Jun/202627/6
Case Status	Case Rejected
Party Name	ADINATH CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM REVIW00005720AM26
RA File Number	08AX04000774 AM22
Licence No and Date	0811004730/19/04/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that there is no sufficient value addition during process. Hence, the committee decided to reject the case.	

Case No.	15 / NC/6/MEET/Jun/202627/6				
Case Status	Case Approved				
Party Name	GRIFFITH FOODS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026				
HQ File Number	HQRNORM APPLY 00002291AM23				
RA File Number	07AX04000511 AM23				
Licence No and Date	0711004776/27/07/2022				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI, allowing the following inputs:					
Export Serial No.	Export Item Name	Quantity	Import Serial No.	Import Item Name	Quantity
1	HOT& SPICY MARINADE D180458	48000 Kg	1	SPRINGER UMAMI A 40	6240.0 Kg
			2	ANGEL YEAST EXTRACT KA65	3360.0 Kg
			3	BIONIS YE STDK YEAST EXTRACT	4800.0 Kg

RA may take subsequent consequential action accordingly.

Case No.	16 / NC/6/MEET/Jun/202627/6
Case Status	Case Approved
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM APPLY 00002289AM23
RA File Number	07AX04000483 AM23
Licence No and Date	0711004774/27/07/2022

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity	Import Serial No.	Import Item Name	Quantity
1	HOT & SOUR FLAVOUR SEASONING (D211186)	108000.0 Kg	1	SPRINGER UMAMI A 40 (NA)	1080 Kg
			2	MICROCAL ET UKI 25K BG (NA)	1080 Kg
			3	HVP PROTEX 3398 (NA)	648 Kg
			4	CITRIC ANHYDROUS ACID POWDER (NA)	4320 Kg
			5	ARTO G CHICKEN FLAVOR CONCENTRATE (10063403)	4320 Kg
			6	POWDER SALT(SODIUM CHLORIDE)	7560 Kg
			7	MONOSODIUM	7674 Kg

				GLUTAMATE	
RA may take subsequent consequential action accordingly					

Case No.	17 / NC/6/MEET/Jun/202627/6
Case Status	Case Rejected
Party Name	RAJDHANI CRAFTS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM REVIW00006823AM25
RA File Number	13AX04000156 AM24
Licence No and Date	1311002161/25/08/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the firm has not submitted the reply to the deficiency letter issued on 08.05.2026 followed by subsequent reminders. Hence, the committee decided to reject the case.	

Case No.	18 / NC/6/MEET/Jun/202627/6
Case Status	Case Rejected
Party Name	KALPATARU AGROCOM
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM REVIW00004222AM26
RA File Number	08AX04001035 AM24
Licence No and Date	0811009358/13/09/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that there is no sufficient value addition during process. Hence, the committee decided to reject the case.	

Case No.	19 / NC/6/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	DP COCOA PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM REVIW00004276AM26
RA File Number	26AX04000058 AM24
Licence No and Date	2611001217/20/11/2023
Norms Committee Decision:	
The committee considered the case as per agenda and decided to defer the case as comments are awaited from MoFPI.	

Case No.	20 / NC/6/MEET/Jun/202627/6				
Case Status	Case Approved				
Party Name	PURE TRUHERB PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026				
HQ File Number	HQRNORM REVIW00003966AM26				
RA File Number	07AX04001378 AM24				
Licence No and Date	0711009905/08/12/2023				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI, allowing the following inputs:					
Export Serial No.	Export Item Name	Quantity	Import S. No	Import Item Name	Quantity
1	BLACK PEPPER EXTRACT (95% PIPERINE)	2250 Kg	1	BLACK PEPPER LIGHT BERRIES	70,312.5 Kg

RA may take subsequent consequential action accordingly.

Case No.	21 / NC/6/MEET/Jun/202627/6				
Case Status	Case Approved				
Party Name	PURE TRUHERB PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026				
HQ File Number	HQRNORM REVIW00003969AM26				
RA File Number	07AX04000112 AM25				

Licence No and Date	0711011189/01/05/2024				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI, allowing the following inputs:					
Export Serial No.	Export Item Name	Quantity	Import Serial No.	Import Item Name	Quantity
1	BLACK PEPPER EXTRACT (95% PIPERINE)	4500 Kg	1	BLACK PEPPER LIGHT BERRIES	1,40,625.0 Kg
RA may take subsequent consequential action accordingly.					

Case No.	22 / NC/6/MEET/Jun/202627/6
Case Status	Case Rejected
Party Name	LATYAL HANDICRAFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM REVIW00004283AM26
RA File Number	13AX04000056 AM25
Licence No and Date	1311003030/21/05/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the firm has not submitted the reply to the deficiency letter issued on 25.05.2026 even after subsequent reminders. Hence, the committee decided to reject the case.	

Case No.	23 / NC/6/MEET/Jun/202627/6
Case Status	Case Rejected
Party Name	R H INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM REVIW00002739AM26
RA File Number	05AX04001229 AM25
Licence No and Date	0511026686/30/07/2024
Norms Committee Decision:	

The committee considered the case as per agenda and noted that the firm has not submitted the reply to the deficiency letter issued on 11.11.2025 and even after subsequent reminders. Hence, the committee decided to reject the case.

Case No.	24 / NC/6/MEET/Jun/202627/6
Case Status	Case Rejected
Party Name	DYNAMICK DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM REVIW00003270AM26
RA File Number	05AX04002005 AM25
Licence No and Date	0511027882/25/09/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the firm has not submitted the reply to the deficiency letter issued on 11.11.2025 and even after the subsequent reminders. Hence, the committee decided to reject the case.	

Case No.	25 / NC/6/MEET/Jun/202627/6
Case Status	Case Rejected
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM REVIW00003384AM26
RA File Number	05AX04002059 AM25
Licence No and Date	0511028104/03/10/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the firm has not submitted the reply to the deficiency letter issued on 11.11.2025 and even after subsequent reminders. Hence, the committee decided to reject the case.	

Case No.	26 / NC/6/MEET/Jun/202627/6
Case Status	Case Rejected
Party Name	BHARAT AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026

HQ File Number	HQRNORM APPLY 00006008AM25
RA File Number	08AX04001796 AM25
Licence No and Date	0811014018/04/02/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has not submitted the reply to the deficiency letter issued on 08.05.2026 and even after subsequent reminders. Hence, the committee decided to reject the case.	

Case No.	27 / NC/6/MEET/Jun/202627/6
Case Status	Case Rejected
Party Name	BHARAT AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM APPLY 00006009AM25
RA File Number	08AX04001797 AM25
Licence No and Date	0811014019/04/02/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has not submitted the reply to the deficiency letter issued on 08.05.2026 and even after subsequent reminders. Hence, the committee decided to reject the case	

Case No.	28 / NC/6/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	AMITEX AGRO PRODUCT PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM APPLY 00001039AM26
RA File Number	03AX04000849 AM26
Licence No and Date	0311044164/23/05/2025
Norms Committee Decision: The committee considered the case as per agenda and decided to defer the case as comments are awaited from MoFPI.	

Case No.	29 / NC/6/MEET/Jun/202627/6
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Case Status	Case Deferred
Party Name	ORIYON NATURAL FLAVOURS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM APPLY 00001197AM26
RA File Number	10AX04000076 AM26
Licence No and Date	1011003166/30/05/2025
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the following information/justification: (i) Certificate of Analysis (CoA) indicating the curcumin content of the imported raw material, (ii) Details of the variety and quality of turmeric proposed to be procured, (iii) Mass balance data to justify the claimed yield. The case stands deferred.	

Case No.	30 / NC/6/MEET/Jun/202627/6
Case Status	Case Rejected
Party Name	APURVA ORGANICS LTD.
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM APPLY 00002957AM26
RA File Number	02AX04000427 AM26
Licence No and Date	0211009420/01/09/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has not submitted the reply to the deficiency letter issued on 08.05.2026 and even after subsequent reminders. Hence, the committee decided to reject the case.	

Case No.	31 / NC/6/MEET/Jun/202627/6
Case Status	Case Rejected
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM APPLY 00002966AM26
RA File Number	02AX04000400 AM26

Licence No and Date	0211009422/01/09/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has not submitted the reply to the deficiency letter issued on 08.05.2026 and even after subsequent reminders. Hence, the committee decided to reject the case.	

Case No.	32 / NC/6/MEET/Jun/202627/6
Case Status	Case Rejected
Party Name	LOZEN PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM APPLY 00003245AM26
RA File Number	03AX04003025 AM26
Licence No and Date	0311047358/16/09/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has not submitted the reply to the deficiency letter issued on 08.05.2026 and even after subsequent reminders. Hence, the committee decided to reject the case.	

Case No.	33 / NC/6/MEET/Jun/202627/6
Case Status	Case Rejected
Party Name	PROPOUND INTERNET PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM APPLY 00003599AM26
RA File Number	05AX04002374 AM26
Licence No and Date	0511035574/07/10/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has not submitted the reply to the deficiency letter issued on 23.12.2025 and even after subsequent reminders. Hence, the committee decided to reject the case.	

Case No.	34 / NC/6/MEET/Jun/202627/6
Case Status	Case Rejected

Party Name	ASIA PACIFIC EXPORT
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM APPLY 00003647AM26
RA File Number	13AX04000222 AM26
Licence No and Date	1311004272/09/10/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has not submitted the reply to the deficiency letter issued on 23.12.2025 and even after subsequent reminders. Hence, the committee decided to reject the case.	

Case No.	35 / NC/6/MEET/Jun/202627/6
Case Status	Case Rejected
Party Name	AESTHETIC LIVING MERCHANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM APPLY 00003625AM26
RA File Number	05AX04002189 AM26
Licence No and Date	0511035275/09/10/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has not submitted the reply to the deficiency letter issued on 23.12.2025 and even after subsequent reminders. Hence, the committee decided to reject the case.	

Case No.	36 / NC/6/MEET/Jun/202627/6
Case Status	Case Rejected
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM APPLY 00003837AM26
RA File Number	05AX04002585 AM26
Licence No and Date	0511035871/21/10/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has not submitted the reply to the deficiency letter issued on 23.12.2025 and even after subsequent reminders. Hence, the committee decided to reject the case.	

Case No.	37 / NC/6/MEET/Jun/202627/6
Case Status	Case Rejected
Party Name	ASHAPURA PROTEINS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM APPLY 00005098AM26
RA File Number	08AX04001651 AM26
Licence No and Date	0811017190/31/12/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has not submitted the reply to the deficiency letter issued on 10.03.2026 and even after the subsequent reminders. Hence, the committee decided to reject the case.	

Case No.	38 / NC/6/MEET/Jun/202627/6
Case Status	Case Rejected
Party Name	HEMRAJ INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM APPLY 00005939AM26
RA File Number	02AX04000792 AM26
Licence No and Date	0211010477/13/02/2026
Norms Committee Decision: The committee considered the case as per agenda and decided to defer the case as comments are awaited from MoFPI.	

Case No.	39 / NC/6/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	MILKY FRESH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM APPLY 00005936AM26
RA File Number	31AX04000477 AM26
Licence No and Date	3111005800/13/02/2026

Norms Committee Decision:

NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the following information/justification:

(i) Certificate of Analysis (CoA) of the Whole Milk Powder indicating fat content, protein content and total solids.

(ii) Details of process losses/wastages at various stages of production along with technical justification and purchase/order document from buyers.

The case stands deferred.

Case No.	40 / NC/6/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	DHAIRYA INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM APPLY 00005929AM26
RA File Number	08AX04001940 AM26
Licence No and Date	0811017622/13/02/2026
Norms Committee Decision:	
The committee considered the case as per agenda and decided to defer the case as comments are awaited from MoFPI.	